

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
SHREE RADHA RAMAN PACKAGING PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. NAME OF CORPORATE DEBTOR	SHREE RADHA RAMAN PACKAGING PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	07/09/2011
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, DELHI AND HARYANA UNDER COMPANIES ACT, 1956
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U25202DL2011PTC224673
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGISTERED OFFICE: SHOP NO. 3, C.S.C. MARKET L.I.G. FLATS, GTK DEPOT NEW DELHI 110033 PRINCIPAL OFFICE: 22/17/2, INDUSTRIAL AREA, NATHU PUR, NEAR JINDAL REDIMIX PLANT, SABOLI ROAD, SONEPAT, HARYANA-131029
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	28TH April, 2017 VIDE NCLT ORDER (IB)-56(ND)/2017 DATED 28TH APRIL, 2017
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	25th October, 2017 (180 DAYS FROM THE DATE OF INSOLVENCY COMMENCEMENT)

8.	NAME, ADDRESS EMAIL ADDRESS THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	SUNIL KUMAR AGRAWAL E-29 , SOUTH EXTENSION-II NEW DELHI- 110049 IPSHREERP2017@GMAIL.COM IBBI/IPA-002/IP-N00081/2017-2018/10222
9.	LAST DATE FOR SUBMISSION OF CLAIMS	18th September,2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against the SHREE RADHA RAMAN PACKAGING PRIVATE LIMITED on 28th April, 2017 and Hon'ble NCLT has ordered 4th September, 2017 to IRP for public announcement.

The creditors of SHREE RADHA RAMAN PACKAGING PRIVATE LIMITED, are hereby called upon to submit a proof of their claims on or before **18th September, 2017** to the interim resolution professional MR. SUNIL KUMAR AGRAWAL at the address mentioned against item 8.

The submission of the proof of claim is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. **The proof of claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of claim in following forms:**

Form B – Claim by Operational Creditors.

Form C – Claim by Financial Creditors.

Form D – Claim by a Workman or an Employee.

Form E – Claim submitted by Authorized Representative of Workmen and Employees.


Form F – Claim by any other Creditor other than Financial and Operational Creditors.

The abovementioned forms can be down loaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their proof of claims by electronic means only. All other Creditors may submit the proof of claims by in person, by post or electronic means.

SUBMISSION OF FALSE OR MISLEADING PROOFS OF CLAIM SHALL ATTRACT PENALTIES.

SD/


SUNIL KUMAR AGRAWAL
 (INTERIM RESOLUTION PROFESSIONAL APPOINTED BY NCLT FOR SHREE RADHA
 RAMAN PACKAGING PRIVATE LIMITED)
DATE: 04/09/2017 PLACE: NEW DELHI